

योग्य बनाने पर प्रति एकड़ खर्च में क्या अन्तर है;

(ग) क्या सरकार इस बात की जांच करेगी कि जो भूमि ट्रैक्टरों से कृषि योग्य बनाई गई थी उस पर फिर से कांस उग आया है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) to (d). A statement is placed on the Table of the House. [See Appendix I, annexure No. 44.]

श्री एम० एल० द्विवेदी : मैं यह जानना चाहता हूँ कि ग्री मोर फूड कम्पेन के अन्दर जो पाशाभाई इम्प्लेमेंट्स बनाये गये थे क्या वह सी० टी० आ० को ट्रान्सफर कर दिये गए हैं? यदि हाँ, तो २० करोड़ किसानों पर उसका कितना खर्च पड़ गया है?

डा० पी० एस० वृंशमूल : वह सब के सब पाशाभाई इम्प्लेमेंट्स डिस्पाजल्स के सुपुर्द कर दिये गये हैं।

श्री एम० एल० द्विवेदी : मैं जानना चाहता हूँ कि क्या यह बात सच है कि सी० टी० आ० के बहुत से वर्कशाप्स जो दिल्ली और भाँपाल आदि में हैं वह साल में कहीं महीने बंद रहते हैं? और क्या सरकार बतायेगी कि उस का किसानों पर क्या बोझा पड़ता है। और उन के साल भर खाली न रखने के लिये क्या किया गया है?

डा० पी० एस० वृंशमूल : यह पूरी तौर से बंद नहीं रहते हैं, काम कम ज्यादा रहता है। जब ज्यादा से ज्यादा काम होता है तो पूरा स्टाफ रखना होता है, जब काम कम रहता है उस वक्त स्टाफ भी कम ज्यादा किया जा सकता है।

श्री एम० एल० द्विवेदी : मैं यह जानना चाहता हूँ कि सेंट्रल ट्रैक्टर आर्गनाइजेशन के रेंट्स में जो कमी आ गई वह किस कारण है

और कौन सी सुविधायें किसानों को दी गई हैं जिन से कि कांस कम बढ़ी?

डा० पी० एस० वृंशमूल : अगर कम कांस होना इसका कारण है तो यह हमारी एफिशिएन्सी है। साथ में जो हमारा पुराना तजुर्बा है उस से भी हम न फायदा उठाया है। इस सबब से भी उन को कम देना पड़ेगा। हमारा अन्दाजा था कि शायद १० रु० फी एकड़ बढ़ जायें, लेकिन अब अन्दाजा यह है कि पिछला जो रेट है उस से हम ५ रु० घटा सकेंगे।

Shri Syamnandan Sahaya: Will Government please state the cost of reclamation per acre charged by the Tractor Organisation and that charged by the Government from private parties for such reclamation?

Dr. P. S. Deshmukh: I do not think there is any difference between what we charge and what it costs us. It is supposed to be on a 'no-profit-no-loss' basis.

STRIKE BY INDIAN SEAMEN

*190. **Shri S. N. Das:** Will the Minister of Transport be pleased to state:

(a) whether the agitation started by the National Union of Seamen of India against the Government controlled Seamen's Employment Scheme in Bombay Harbour has been called off by the Union;

(b) the grievances of the Union which led to that agitation; and

(c) the assurances, if any, given by the Director-General of Shipping to the Union to redress their grievances?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes.

(b) The main grievance of the Union was that the Seamen's Employment Board set up under the scheme has advisory functions only and no executive authority.

(c) The Director General of Shipping has indicated that after some experience has been gained of the working of the Board, he would take up for examination, with a view to making suitable recommendations to Government, the suggestion made by the seafarers' representatives that the scope of the functions of the Seamen's Employment Board should be enlarged. He has also agreed that where within the framework of the Scheme there is unanimity among the representatives of shipowners and seafarers on any issue, the advice of the Board will ordinarily be given effect to.

Shri S. N. Das: May I know whether the Government scheme has been extended to all the departments on ship, viz., engine room, deck and saloon?

Shri Alagesan: Yes, it covers all.

Shri S. N. Das: May I know whether the scheme has been extended to Calcutta and other ports also?

Shri Alagesan: It is our intention to set up an office very soon in Calcutta also.

C.T.O. SURPLUS STORES

*191. **Shri Barman:** Will the Minister of Food and Agriculture be pleased to state:

(a) the maintenance charges of the Central Tractor Organisation Surplus Stores during each of the last three years;

(b) the book value of such stores; and

(c) the procedure adopted for disposal of such stores, and the price fetched by disposal during each of the last three years?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) No separate figures of maintenance charges for surplus stores alone are kept.

(b) The book value of the stores declared surplus to the requirements of Central Tractor Organisation during

each of the last three years is as follows:—

Year	Book value in lacs of rupees.
1951-52	34.99
1952-53	12.92
1953-54	14.05
	61.96

(c) During 1951-52 and 1952-53 the Chairman, Central Tractor Organisation was declaring and disposing to the best advantage of the Government, all surplus stores upto a value of Rs. 5,000 in any individual case. In respect of stores whose book value was more than Rs. 5,000 disposal was made in consultation with the Government of India.

From 1953-54, all stores which have been declared surplus to the requirements of the Central Tractor Organisation are being reported to the D.G.S. & D. for disposal who after offering the same to priority indentors, dispose of either by public auction or by inviting tenders.

The Chairman, Central Tractor Organisation has been delegated from 15th May, 1954 enhanced powers to dispose of surplus stores lying in Delhi whose aggregate book value does not exceed Rs. 5,000/- and in case of certain old stores upto an aggregate book value of Rs.10,000/- in some outside stations away from Delhi. The powers of disposal upto Rs. 10,000 is effective for 4 months from 15th May, 1954.

The price fetched by disposal of surplus stores during each of the last three years is as follows:—

Year	Sale value realised (In lacs of Rupees)
1951-52	9.83
1952-53	17.32
1953-54	14.63
TOTAL :	41.78

Shri Barman: May I know whether the Pashabhai implements, which cost Government Rs. 21 lakhs, are still being experimented for other purposes or